

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2929/2005

(From the judgement and order dated 25/04/2005 in CRLMM No. 5203/2003 of The HIGH COURT OF DELHI AT N. DELHI)

BAL RAM

Petitioner(s)

VERSUS

GOVT. OF N.C.T. OF DELHI

Respondent(s)

(With appln(s) for exemption from filing O.T.,anticipatory bail,Intervention/Impleadment and office report))

Date: 16/08/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. Praveen Jain,Adv.

For Respondent(s)

Mr. Mohan K. Parasaran, ASG.

Mr. Imtiaz Ahmed, Adv.

Mrs. Anil Katiyar, Adv.

For Intervenor

Mr. Debasis Misra,Adv.

Ms. Prerna Kumari, Adv.

Ms. Ranjana Patnaik, Adv.

UPON hearing counsel the Court made the following

O R D E R

Pursuant to the order dated 27.6.2005 of this Court the petitioner has

been released on bail. In this view of the matter nothing further survives in the

matter. The special leave petition is dismissed accordingly and the application for

intervention/impleadment is also dismissed.

(PAWAN KUMAR)
TA BHARDWAJ)

COURT MASTER
ASTER

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